

ITEM NO.31

Court 6 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 271/2020

CHANDA

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

(ONLY CONNECTED W.P.(CRL.) NO. 355/2020 TO BE LISTED )

WITH W.P.(Cr1.) No. 355/2020

(FOR ADMISSION and IA No.117682/2020-INTERIM BAIL and IA  
No.117874/2020-EXEMPTION FROM FILING AFFIDAVIT and IA  
No.117684/2020-EXEMPTION FROM FILING AFFIDAVIT and IA  
No.117873/2020-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-11-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Vijay Aggarwal, Adv.  
Mr. Saurabh Kirpal, Adv.  
Ms. Devanshi Singh, Adv.  
Mr. Ashul Aggarwal, Adv.  
Mr. Ashish Batra, Adv.  
Ms. Natasha Vinayak, AOR

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Kanu Agarwal, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Shantanu Sharma, Adv.  
Mr. B.V. Balaram Das, AOR  
Mr. B. Krishna Prasad, AOR

Mr. Chirag M. Shroff, AOR  
Ms. Abhilasha Bharti, Adv.  
Mr. Sohel Rishabh, Adv.

Mr. S. K. Verma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

W.P.(Cr1.) No. 355/2020

After some arguments, learned senior counsel for the petitioner submits that in view of the fact that the husband of the petitioner has been exonerated in the PMLA proceedings, he seeks to withdraw the present petition to facilitate the husband or the petitioner to take recourse to remedy as may be available in law.

We may note that learned Solicitor General, appearing for the Union of India, seeks to contend that there is no exoneration in the PMLA proceedings. That is, however, not for us to consider in view of the aforesaid order.

The Writ Petition is dismissed as withdrawn in terms aforesaid.

(ASHA SUNDRIYAL)  
AR CUM PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR